

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 26/81 SCHEDULED TO BE HELD ON 26.03.2013 BUT ACTUALLY HELD ON 10.04.2013.

The Meeting No. 26/81 of Norms Committee-II was held on 10.04.2013 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri A.K.Mishra	MOS
3.	Shri Gajraj Singh, Sr.D.O.	DHI
4.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:07.05.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 07.05.2013.			

2	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:07.05.2013

Decision : NC observed that comments of DOT is still awaited, hence decided to send reminder to DOT. The case stands deferred and to be re-listed on 07.05.2013.

3	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:07.05.2013
	Decision : NC observed that case is under examination of DIT. The case stands deferred and to be re-listed on 07.05.2013.			

4	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:07.05.2013
	Decision : NC observed that case is under examination of DIT. The case stands deferred and to be re-listed on 07.05.2013.			

5	Case No.:3/17/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00332/AM13/	RLA File :11/24/040/00074/AM11/	Lic.No/Date:1110025707 14.09.2011	Defer Date:07.05.2013
	Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 07.05.2013.			

6	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to C&PC. The case stands deferred and to be re-listed on 07.05.2013.			

7	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:07.05.2013
	Decision : NC observed that comments of M/o Defence is still awaited, hence decided to send reminder to M/o Defence. The case stands deferred and to be re-listed on 07.05.2013.			

8	Case No.:8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:07.05.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 07.05.2013.			

9	Case No.:21/2/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690 27.02.2012	Defer Date:07.05.2013
	Decision : NC decided to send a letter to firm to submit the requisite reply required by DIT. The case stands deferred and to be re-listed on 07.05.2013.			

10	Case No.:15/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00015/AM13/	RLA File :34/24/040/00271/AM12/	Lic.No/Date:3410033399 05.03.2012	Defer Date:07.05.2013
	Decision : NC decided to withdraw the case as case is already ratified in NC M.No. 23/81.			

11	Case No.:23/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00146/AM13/	RLA File :05/23/040/00395/AM12/	Lic.No/Date:0510322932 23.04.2012	Defer Date:07.05.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 07.05.2013.			

12	Case No.:14/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00137/AM13/	RLA File :05/23/040/00019/AM13/	Lic.No/Date:0510323890 03.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O.dated 10.4.2013 as under:- - Net weight of export products at Sl. No. 1 , 2 & 3 may be specified as 630.333 MT, 418.807 MT and 242.548 MT respectively. - Words "Coating Thickness600 Microns" may be suffixed with description of export products at Sl. No. 1, 2 & 3. - Export products at Sl. No. 4, 5 & 6 may be deleted as requested by the firm. - Import items at Sl. No. 6 to 10, 16 to 20 & 26 to 33 may be deleted as requested by the firm. - Words " 8.625" x 11.1 MM" given in the description of import item at Sl. No. 1 may be replaced with words " 10.75" x 12.7 MM". - Words " 8.625" x 9.5 MM" given in the description of import item at Sl. No. 11 may be replaced with words " 8.625" x 11.1 MM". - Words " 10.75" x 12.7 MM" given in the description of import item at Sl. No. 21 may be replaced with words " 8.625" x 9.5 MM".			

8. Quantities of import items at Sl. No. 1, 11 & 21 may be allowed as applied for i.e. 6336 Meters, 5808 Meters & 4068 Meters respectively on net top net basis.
 9. Quantities of import items at Sl. No. 2, 3, 12, 13, 22 & 23 may be allowed as applied for.
 10. Quantities of import items at Sl. No. 4 & 5 may be allowed as 3.442 MT & 2.462 MT respectively inclusive of 5 % wastage.
 11. Quantities of import items at Sl. No. 14 & 15 may be allowed as 2.53 MT & 1.811 MT respectively inclusive of 5 % wastage.
 12. Quantities of import items at Sl. No. 24 & 25 may be allowed as 1.776 MT & 1.286 MT respectively inclusive of 5 % wastage.
- R/A may take suitable consequential action accordingly.

13	Case No.: 20/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM13/	RLA File :05/23/040/00505/AM12/	Lic.No/Date:0510324315 09.05.2012	Defer Date:07.05.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 07.05.2013.			

14	Case No.: 17/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00140/AM13/	RLA File :05/23/040/00035/AM13/	Lic.No/Date:0510324388 10.05.2012	Defer Date:07.05.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 07.05.2013.			

15	Case No.: 30/11/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00230/AM13/	RLA File :05/23/040/00048/AM13/	Lic.No/Date:0510325248 17.05.2012	Defer Date:07.05.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 07.05.2013.			

16	Case No.: 5/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM13/	RLA File :04/24/040/00022/AM13/	Lic.No/Date:0410136594 18.05.2012	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to C&PC. The case stands deferred and to be re-listed on 07.05.2013.			

17	Case No.: 6/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
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		MANUFACTURING LIMITED,	26.05.2013	indexed
	HQ File :01/81/050/00129/AM13/	RLA File :04/24/040/00026/AM13/	Lic.No/Date:0410136595 18.05.2012	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 07.05.2013.			

18	Case No.:16/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM13/	RLA File :05/23/040/00049/AM13/	Lic.No/Date:0510325288 18.05.2012	Defer Date:07.05.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 07.05.2013.			

19	Case No.:36/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:07.05.2013
	Decision : NC observed that comments of MSME is still awaited, hence decided to send reminder to MSME. The case stands deferred and to be re-listed on 07.05.2013.			

20	Case No.:37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:07.05.2013
	Decision : NC observed that comments of MSME is still awaited, hence decided to send reminder to MSME. The case stands deferred and to be re-listed on 07.05.2013.			

21	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:07.05.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 07.05.2013.			

22	Case No.:7/11/81-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00207/AM13/	RLA File :07/24/040/00006/AM13/	Lic.No/Date:0710088022	Defer

HQ File :01/81/050/00207/AM13/	RLA File :01/24/040/00070/AM13/	Lic.No/Date:01/10068753 15.06.2012	Defer Date:07.05.2013
Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 07.05.2013.			

23	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:07.05.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MOS vide U.O.No. 2(16)/2011-TW dated 14.3.2013 as under:- 1. Width of sheets/coils to be exported. 2. Width of sheets/coils proposed to be imported. 3. Justification of different description for import & export product e.g.”CRGO Magnetic”and “CRGO Silicon Electrical.” 4. Justification of wastage of 7%. The case stands deferred and to be re-listed on 07.05.2013.			

24	Case No.:6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:07.05.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MOS vide U.O.No. 2(16)/2011-TW dated 14.3.2013 as under:- 1. Width of sheets/coils to be exported. 2. Width of sheets/coils proposed to be imported. 3. Justification of different description for import & export product e.g.”CRGO Magnetic”and “CRGO Silicon Electrical.” 4. Justification of wastage of 7%. The case stands deferred and to be re-listed on 07.05.2013.			

25	Case No.:11/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00211/AM13/	RLA File :04/24/040/00056/AM13/	Lic.No/Date:0410137474 21.06.2012	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 07.05.2013.			

26	Case No.:25/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00225/AM13/	RLA File :05/23/040/00082/AM13/	Lic.No/Date:0510328273	Defer Date:

			25.06.2012	
	Decision :NC decided to ratify the norms of above AA as per written comments of MOS vide U.O.No.2(11)/2012-TW dated 22.3.2013 as under:- The import is allowed as under:- Shredded Alloy Steel melting Scrap of relevant grade @1.10 MT per tone of export product (alloy steel slab & plates). R/A may take suitable consequential action accordingly.			

27	Case No.: 24/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status: Approved
	HQ File :01/81/050/00224/AM13/	RLA File :05/23/040/00095/AM13/	Lic.No/Date:0510328508 27.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O.No.2(11)/2012-TW dated 22.3.2013 as under:- The import is allowed as under:- Shredded Alloy Steel melting Scrap of relevant grade @1.10 MT per tone of export product (alloy steel slab & plates). R/A may take suitable consequential action accordingly.			

28	Case No.: 9/11/81-ALC2/2012	Party Name:INDUTCH COMPOSITES TECHNOLOGY PVT. LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00209/AM13/	RLA File :34/24/040/00088/AM13/	Lic.No/Date:3410034523 29.06.2012	Defer Date:07.05.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 07.05.2013.			

29	Case No.: 14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:07.05.2013
	Decision : : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 07.05.2013.			

30	Case No.: 1/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00201/AM13/	RLA File :04/24/040/00069/AM13/	Lic.No/Date:0410137896 05.07.2012	Defer Date:07.05.2013
	Decision :NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 07.05.2013.			

31	Case No.:2/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00202/AM13/	RLA File :04/24/040/00067/AM13/	Lic.No/Date:0410137900 05.07.2012	Defer Date:07.05.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 07.05.2013.			

32	Case No.:15/11/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00215/AM13/	RLA File :03/95/040/00243/AM13/	Lic.No/Date:0310701351 09.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP as under;- 1. Words “ Aluminium Conductors 8/5.74 mm & 12/5.735 mm” may be suffixed with the description of export product at Sl. No. 1. 2. Net weight of export product at Sl. No. 1 may be specified as 219.678 MT. 3. Words “ Aluminium Conductors 6/4.17 mm & 10/4.17 mm” may be suffixed with the description of export product at Sl. No. 2. 4. Net weight of export product at Sl. No. 2 may be specified as 7.654 MT. 5. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 209108.64 Kgs. & 7305.948 Kgs. respectively inclusive of 4 % wastage taking clue from SION C-1. 6. Quantities of import items at Sl. No.2 & 4 may be allowed as 18612 Kgs. & 629.1 Kgs. respectively on net to net basis. R/A may take suitable consequential action accordingly.			

33	Case No.:39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:07.05.2013
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be re-listed on 07.05.2013.			

34	Case No.:31/11/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00231/AM13/	RLA File :34/24/040/00101/AM13/	Lic.No/Date:3410034693 23.07.2012	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 07.05.2013.			

35	Case No.:14/16/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Transfer
	HQ File :01/81/050/00321/AM13/	RLA File :09/24/040/00186/AM13/	Lic.No/Date:0910053414 02.08.2012	Defer Date:07.05.2013
	Decision : NC observed that major part of the export item is turbine which is covered under chapter 84 of ITC HS code. Hence the above case is			

Decision : NC observed that major part of the export item is turbine which is covered under Chapter 84 of ITC HS code. Hence the above case is transferred to DES-I Section.

36	Case No.: 37/13/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM13/	RLA File :29/24/040/00003/AM13/	Lic.No/Date:2910018416 27.08.2012	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 07.05.2013.			

37	Case No.: 21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 07.05.2013.			

38	Case No.: 25/17/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00354/AM13/	RLA File :34/24/040/00147/AM13/	Lic.No/Date:3410035104 10.09.2012	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 07.05.2013.			

39	Case No.: 26/17/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00355/AM13/	RLA File :34/24/040/00160/AM13/	Lic.No/Date:3410035203 21.09.2012	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPPfor comments. The case stands deferred and to be re-listed on 07.05.2013.			

40	Case No.: 11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 07.05.2013.			

41	Case No.:18/17/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00347/AM13/	RLA File :02/24/040/00103/AM13/	Lic.No/Date:0210182610 27.09.2012	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 07.05.2013.			

42	Case No.:9/17/81-ALC2/2012	Party Name:PREMIER INGOTS &METALS PVT. LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00338/AM13/	RLA File :05/24/040/00248/AM13/	Lic.No/Date:0510336577 05.10.2012	Defer Date:07.05.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 07.05.2013.			

43	Case No.:23/17/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00352/AM13/	RLA File :56/24/040/00021/AM13/	Lic.No/Date:5610001142 08.10.2012	Defer Date:07.05.2013
	Decision : NC decided to send a copy of application again to MOS. The case stands deferred and to be re-listed on 07.05.2013.			

44	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:07.05.2013
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 07.05.2013.			

45	Case No.:15/17/81-ALC2/2012	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00344/AM13/	RLA File :13/24/040/00031/AM13/	Lic.No/Date:1310041407 23.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.4.2013 as under:- Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 1310032647 dated 08.07.2010ratified in Norms Committee Meeting No. 2/81 dated 13/04/2011: 1. Following sizes/ specifications and weight of export products may be specified:			

Specification & Size	Quantity (In Thousand Nos.)	Net Weight (Kgs.)
Lead-in-Wire	250,000	16784

NiMn 0.5x16, Du 0.3x5.25, CuSn 0.4x29		
Lead-in-Wire NiMn 0.5x13, Du 0.3x5.25, CuSn 0.4x29	250,000	15412
Total	500,000	32196

2. Quantity of import item at Sl. No. 1 may be allowed as 17962 Kgs. inclusive of 6 % wastage after taking clue from SION C-1202
3. Quantity of import item at Sl. No. 2 may be allowed as 13836 kgs inclusive of 2 % wastage after taking clue from SION C-1801
4. Quantity of import item at Sl. No. 3 may be allowed as 782.8 Kgs. inclusive of 3 % wastage after taking clue from SION C-504.
5. Quantity of import item at Sl. No. 4 may be allowed as 493.9 Kgs. inclusive of 1 % wastage after taking clue from SION C-1801
6. Quantity of import item at Sl. No. 5 may be allowed as 275.6 kgs inclusive of 4 % wastage after taking clue from SION C-1579.
7. Quantity of import item at Sl. No. 6 may be allowed as 181.3 kgs inclusive of 6 % wastage after taking clue from SION C-1202.
R/A may take suitable consequential action accordingly.

46	Case No.:8/23/81-ALC2/2012	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00440/AM13/	RLA File :03/94/040/00598/AM13/	Lic.No/Date:0310713686 29.10.2012	Defer Date:07.05.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.05.2013.			

47	Case No.:4/17/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:closed
	HQ File :01/81/050/00333/AM13/	RLA File :08/24/040/00265/AM13/	Lic.No/Date:0810116090 02.11.2012	Defer Date:
	Decision : NC observed that application of the copy has not been received from RA despite several reminders. Hence NC presumed ratification of NC is not required in the above case. The case may be treated as closed.			

48	Case No.:22/17/81-ALC2/2012	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00351/AM13/	RLA File :07/24/040/00319/AM13/	Lic.No/Date:0710091838 08.11.2012	Defer Date:07.05.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 07.05.2013.			

49	Case No.:2/26/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Case Added
	HQ File :01/81/050/00489/AM13/	RLA File :34/24/040/00193/AM13/	Lic.No/Date:3410035539 23.11.2012	Defer Date:

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.05.2013.

50	Case No.:3/23/81-ALC2/2012	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00435/AM13/	RLA File :03/94/040/00729/AM13/	Lic.No/Date:0310716014 30.11.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide UONo.30(296)/2011-ME dated 26.2.2013 as under:- The import of Copper Cathode /Copper Scrap is allowed with 2% wastage. R/A may take suitable consequential action accordingly.			

51	Case No.:6/23/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00438/AM13/	RLA File :03/94/040/00676/AM13/	Lic.No/Date:0310715965 30.11.2012	Defer Date:07.05.2013
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 07.05.2013.			

52	Case No.:7/23/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00439/AM13/	RLA File :03/94/040/00678/AM13/	Lic.No/Date:0310715969 30.11.2012	Defer Date:07.05.2013
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 07.05.2013.			

53	Case No.:9/23/81-ALC2/2012	Party Name:GIC INSUFLEX CONDUCTORS PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00441/AM13/	RLA File :03/94/040/00726/AM13/	Lic.No/Date:0310715962 30.11.2012	Defer Date:07.05.2013
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.4.2013 as under:- T Taking clue from SION C-1639, Advance Authorisation may be ratified as under: 1. Word “Wire” may be deleted form the description of import item at Sl. No. 1 and its quantity may be allowed as 841300 Kgs. inclusive of 1 % wastage. 2. Quantity of import item at Sl. No. 2 may be allowed as 16629Kgs. inclusive of 1% wastage R/A may take suitable consequential action accordingly.			

54	Case No.:1/23/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
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		26.03.2013	and Re-indexed
HQ File :01/81/050/00433/AM13/	RLA File :13/24/040/00040/AM13/	Lic.No/Date:1310041577 11.12.2012	Defer Date:07.05.2013
Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O.dated 10.4.2013:- 1. Voltage rating of cable. 2. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of Cable. 4. Material balancing viz. net content of each imported and indigenous input per KM of export product. The case stands deferred and to be re-listed on 07.05.2013.			

55	Case No.:2/23/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00434/AM13/	RLA File :13/24/040/00039/AM13/	Lic.No/Date:1310041576 11.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.4.2013 as under:- 1. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 33570 Kgs. after taking clue from Engineering Table 5. 2. Quantity of import item No.2 viz. XLPE Compound may be allowed as 1.02Kgs./Kg content in the Export Product as claimed by the firm. 3. Quantity of import item No.3 viz. Wooden Cable Drum may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

56	Case No.:4/23/81-ALC2/2012	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00436/AM13/	RLA File :03/94/040/00687/AM13/	Lic.No/Date:0310716880 11.12.2012	Defer Date:07.05.2013
	Decision : :NC decided to ratify the norms of above AA as per written comments of MSME vide UONo.30(295)/2011-ME dated 26.2.2013 as under:- The import of Copper Cathode /Copper Scrap is allowed with 2% wastage. R/A may take suitable consequential action accordingly.			

57	Case No.:1/20/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:closed
	HQ File :01/81/050/00377/AM13/	RLA File :08/24/040/00278/AM13/	Lic.No/Date:0810116824 12.12.2012	Defer Date:
	Decision : NC observed that application of the copy has not been received from RA despite several reminders. Hence NC presumed ratification of NC is not required in the above case. The case may be treated as closed.			

58	Case No.:5/23/81-ALC2/2012	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00437/AM13/	RLA File :03/94/040/00694/AM13/	Lic.No/Date:0310717136 13.12.2012	Defer Date:07.05.2013
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide UONo.30(297)/2011-ME dated 26.2.2013 as under:- The import of Copper Cathode /Copper Scrap is allowed with 2% wastage. R/A may take suitable consequential action accordingly.			

59	Case No.:11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	Defer Date:07.05.2013
	Decision : NC decided to send a letter to RA to forward correct application of the firm. The case stands deferred and to be re-listed on 07.05.2013.			

60	Case No.:2/20/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:closed
	HQ File :01/81/050/00378/AM13/	RLA File :08/24/040/00318/AM13/	Lic.No/Date:0810116929 18.12.2012	Defer Date:
	Decision : NC observed that application of the copy has not been received from RA despite several reminders. Hence NC presumed ratification of NC is not required in the above case. The case may be treated as closed.			

61	Case No.:10/23/81-ALC2/2012	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00442/AM13/	RLA File :13/24/040/00043/AM13/	Lic.No/Date:1310041623 19.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.4.2013 as under:- 1. Taking clue from SION C-1579, quantities of import items at Sl Nos. 1 & 2 may be allowed as applied for i.e. 41715 Kgs. & 33990 Kgs respectively inclusive of 3 % wastage. R/A may take suitable consequential action accordingly.			

62	Case No.:17/23/81-ALC2/2012	Party Name:PUNJ LLOYD LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM13/	RLA File :03/95/040/00712/AM13/	Lic.No/Date:0310718100 24.12.2012	Defer Date:07.05.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 10.4.2013:- 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format for export product at Sl. No. 1. 2. Details of manufacturing activities on import items at Sl. No. 2 to 5, if any.			

2. Details of manufacturing activities on import items at Sl. No 2 to 5, if any.
3. Details of import item at Sl. No. 6 with specific name & quantity of this item.

The case stands deferred and to be re-listed on 07.05.2013.

63	Case No.:16/23/81-ALC2/2012	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00448/AM13/	RLA File :11/24/040/00025/AM13/	Lic.No/Date:1110027338 27.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.4.2013 as under:- 1. Net weights of 460.06 MT, 87.28 MT, 49.64 MT, 39.73 MT & 19.08 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3, 4 & 5 2. Quantity of import item at Sl. No 1 viz. Continuous Cast Copper Wire Rod (EC Grade)may be allowed as 325.619 MT inclusive of 1 % wastage. 3. Quantity of import item No.2 viz. XLPE Insulating Compound may be allowed as applied for i.e. 108.566 MT inclusive of 5 % wastage. 4. Quantity of import item No.3 viz. XLPE Semiconducting Compound may be allowed as applied for i.e. 16.276 MT inclusive of 5 % wastage. 5. Quantity of import item at Sl. No 4 viz. Copper Tape/Copper Foil (EC Grade)may be allowed as 3.579 MT inclusive of 1 % wastage. 6. Quantity of import item at Sl. No 5 viz. Aluminium Ingots/ Rod (EC Grade)may be allowed as 8.886 MT inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

64	Case No.:18/23/81-ALC2/2012	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Approved
	HQ File :01/81/050/00450/AM13/	RLA File :07/24/040/00363/AM13/	Lic.No/Date:0710092832 01.01.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.4.2013 as under:- 1. For export product at Sl. No.1, import item at Sl. No. 1 may be allowed as per SION C-227. 2. For export product at Sl. No.2, quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 1650 Kgs after taking clue form SION C-227. R/A may take suitable consequential action accordingly.			

65	Case No.:12/23/81-ALC2/2012	Party Name:VIOWN METTUBE PVT.LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00444/AM13/	RLA File :05/24/040/00400/AM13/	Lic.No/Date:0510344101 24.01.2013	Defer Date:07.05.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.05.2013.			

66	Case No.:13/23/81-ALC2/2012	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00445/AM13/	RLA File :07/24/040/00431/AM13/	Lic.No/Date:0710093331 28.01.2013	Defer Date:07.05.2013

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.05.2013.

67	Case No.:3/26/81-ALC2/2012	Party Name:PREMIER RADIO,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Case Added
	HQ File :01/81/050/00490/AM13/	RLA File :05/24/040/00384/AM13/	Lic.No/Date:0510344190 28.01.2013	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIT. The case stands deferred and to be relisted on 07.05.2013.			

68	Case No.:14/23/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM13/	RLA File :05/24/040/00404/AM13/	Lic.No/Date:0510344370 29.01.2013	Defer Date:07.05.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.05.2013.			

69	Case No.:15/23/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM13/	RLA File :34/24/040/00243/AM13/	Lic.No/Date:3410035952 29.01.2013	Defer Date:07.05.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.05.2013.			

70	Case No.:1/26/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Case Added
	HQ File :01/81/050/00488/AM13/	RLA File :08/24/040/00419/AM13/	Lic.No/Date:0810119075 06.03.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.05.2013.			

71	Case No.:4/26/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:26/81-ALC2/2012 26.03.2013	Status:Case Added
	HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571 18.03.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.05.2013.			

Offline Agenda 26.03.2013

SI No. 406

CASE NO. AR- 133	M/s. Indian Technomac Co. Ltd.
Meeting No. 26/81	F.No.01/81/050/013/AM12/DES-II
Dated:26.03.2013	Advance Licence No. 0510288079 dated 15.04.2011
	RLA's F.No. 05/23/40/016/AM12

Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 07.05.2013.

SI No 407

CASE NO. AR- 100	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 26/81	F.No.01/81/050/56/AM12/DES-II
Dated:26.03.2013	Advance Licence No. 0410124253 dated 20.5.2011
	RLA's F.No.04/24/040/0049/AM12

Decision : NC observed that reply of the firm has not been received despite repeated reminders. Hence NC decided to reject the case on ground of non submission of reply.

Case No 408

CASE NO. AR- 101	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 26/81	F.No.01/81/050/38/AM12/DES-II
Dated:26.03.2013	Advance Licence No. 0410123941 dated 10.5.2011
	RLA's F.No.04/24/040/0037/AM12

Decision : NC observed that reply of the firm has not been received despite repeated reminders. Hence NC decided to reject the case on ground of non submission of reply.

SI No. 409

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 26/81	F.No.01/80/50/0241/AM06/DES-II
Dated:26.03.2013	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 07.05.2013.

SI No. 410

CASE NO. AR- 02	M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 26/81	F.No.01/87/50/0634/AM07/DES-II

	01/87/050/1346/AM06/DES-II 01/87/050/0355/AM06/DES-II
Dated:26.03.2013	Advance Licence No. i 3110026900 dated 16.10.2006 ii 3110023827 dated 08.02.2006 iii 3110020969 dated 28.06.2005

Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 07.05.2013.

Sl No. 411

CASE NO. AR- 47	M/s. Powerica limited
Meeting No. 26/81	01/81/162/385/AM-13/DES-II
Dated:26.03.2013	AA No. 0710080684 dated 15.07.2011
	RLA F.No 07/24/040/119/AM-12

Decision :NC decided to withdraw the case as norms of above authorisation has already been ratified.

Sl. No. 412

CASE No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 26/81	01/81/50/175/AM-11/DES-II
Dated:26.03.2013	AA No. 0410116884 dated 01.09.2010
	RLA F. No. 04/24/040/00117/AM11

Decision :NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O.No.30(282)2011-ME dated 4.4.2013 as under:-

1. Weight of each part/parts made by using aluminium sheet, in the export product, its quantity and weight of aluminium sheet used for it.
2. Total weight of export product.

The case stands deferred and to be re-listed on 07.05.2013.

Sl. No. 413

CASE No. AR-62	M/s Raychem RPG(P) Ltd., Mumbai
Meeting No. 26/81	01/81/162/456/AM-13/DES-II
Dated:26.03.2013	Annual AA No. 0310622958 dated 23.03.2011

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 07.05.2013.

Sl No. 414

CASE No. AR-80	M/s Sterlite Industries Ltd, Tuticorin
Meeting No. 26/81	01/81/50/121/AM-12/DES-II
Dated:26.03.2013	AA No. 0310636999 dated 17.06.2011

Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 07.05.2013.

SI No. 415

CASE No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 26/81	01/81/50/446/AM-09/DES-II
Dated:26.03.2013	AA No. 0910035596 dated 08.10.2008

Decision : NC observed that representation of the firm has been received and being forwarded to DHI. The case stands deferred and to be relisted on 07.05.2013.

CASE No. AR-82	M/s Larsen & Turbo Ltd., Mumbai
Meeting No. 26/81	01/81/50/190/AM-10/DES-II
Dated:26.03.2013	AA No. 0310158039 dated 1.5.2009

Decision : NC decided to maintain its earlier decision and reject the request of firm for modification of norms as per U.O.dated 10.4.2013 of DIPP. NC also decided to inform the firm as under:-

Machining wastage has been allowed on import items at Sl. No. 1 & 2 as applied for by the firm and quantities of import items has been reduced on account of 50 % recovery from Aluminium scrap i.e. import item No. 1 and 20 % recovery from Stainless Steel Scrap i.e. import item at Sl. No. 2.

R/A may take suitable consequential action accordingly.

SI no. 417

CASE No. AR-83	M/s Global Instruments Maintenance Services
Meeting No. 26/81	01/81/50/347/AM-12/DES-II
Dated:26.03.2013	AA No. 3110051792 dated 18.12.2011

Decision :NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 07.05.2013.

SINo. 418

CASE No. AR-98	M/s Dynatch Furnaces Pvt. Limited
Meeting No. 26/81	01/81/50/00192/AM10/DES-II
Dated:26.03.2013	Licence No. & dt. 0310526069 dated 26.06.2009
	R.A. F. No. 03/94/040/00171/AM10

Decision : NC observed that representation of the firm has been received and being forwarded to DHI. The case stands deferred and to be relisted on 07.05.2013.

SINo. 419

CASE No. AR-99	M/s Ador Powertron Limited
Meeting No. 26/81	01/81/50/00022/AM12/DES-II

Dated:26.03.2013	Licence No. & dt. 3110047333 dated 11.03.2011
	R.A. F. No. 31/24/040/00246/AM11

Decision : NC observed that representation of the firm has been received and being forwarded to DHI. The case stands deferred and to be relisted on 07.05.2013.

SINo. 420

CASE No. AR-100	M/s Associated Cables Pvt. Limited
Meeting No. 26/81	01/81/50/00403/AM12/DES-II
Dated:26.03.2013	Licence No. & dt. 0310530966 dated 28.07.2009
	R.A. F. No. 03/94/040/00330/AM10

Decision :As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :-

1. Documentary evidence like invoice etc .to prove that cable was made of Copper conductor/ZHFR.

The case stands deferred and to be relisted on 07.05.2013.

SINo. 421

CASE No. AR-101	M/s Havells India Limited
Meeting No. 26/81	01/81/50/00730/AM08/DES-II
Dated:26.03.2013	Licence No. & dt. 0510214655 dated 08.01.2008
	R.A. F. No. 05/24/040/00763/AM08

Decision :NC decided to modify the norms of above AA as per written comments of DIPP vide U.O.dated 10.4.2013 as under:-

Net Export weights of export products from Sl. Nos. 1 to 16 may be corrected as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	974.3	7	1379.3	13	3444.5
2	572.8	8	1320.4	14	5373.8
3	1464.8	9	1948.3	15	4657.7
4	2379.3	10	1044.1	16	2340.2
5	1583.9	11	1257.5		
6	1382.2	12	1745		

R/A may take suitable consequential action accordingly.

SINo. 422

CASE No. AR-102	M/s The Wipe Hotwire India Thermal Equipments Pvt. Ltd.
Meeting No. 26/81	01/81/50/00398/AM12/DES-II
Dated:26.03.2013	Licence No. & dt. 1310037858 dated 02.12.2011
	R.A. F. No. 13/24/040/00019/AM12

Decision : NC observed that representation of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 07.05.2013.

SINo. 423

CASE No. AR-103	M/s KEC International Limited
Meeting No. 26/81	01/81/50/00593/AM11/DES-II
Dated:26.03.2013	Licence No. & dt. 0310623225 dated 25.03.2011
	R.A. F. No. 03/94/040/01077/AM11

Decision : NC observed that representation of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 07.05.2013.

SINo. 424

CASE No. AR-104	M/s Welspun Corp Ltd.
Meeting No. 26/81	01/81/50/00226/AM11/DES-II
Dated:26.03.2013	Licence No. & dt. 3410026419 dated 19.02.2010
	R.A. F. No. 03/94/040/00199/AM10

Decision :NC decided to defer the case for next NC. The case stands deferred and to be relisted on 07.05.2013.

SINo. 425

CASE No. AR-105	M/s Vijai Electrical Ltd.
Meeting No. 26/81	01/81/50/00327/AM10/DES-II
Dated:26.03.2013	Licence No. & dt. 0910039958 dated 18.11.2009
	R.A. F. No. 09/24/040/00312/AM10

Decision : NC observed that representation of the firm has been received and being forwarded to DHI. The case stands deferred and to be relisted on 07.05.2013.

SINo. 426

CASE No. AR-106	M/s RPG Cables Limited
Meeting No. 26/81	01/81/50/00297/AM10/DES-II
Dated:26.03.2013	Licence No. & dt. 0310526436 dated 30.06.2009
	R.A. F. No. 03/95/040/00081/AM10

Decision : NC observed that representation of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 07.05.2013.

SINo. 427

CASE No. AR-107	M/s Minox Metal (P) Ltd.
Meeting No. 26/81	01/81/50/00011/AM11/DES-II
Dated:26.03.2013	Licence No. & dt. 0710070925 dated 13.04.2010
	R.A. F. No. 07/24/040/00008/AM11

Decision : NC observed that representation of the firm has been received and being forwarded to MOS. The case stands deferred and to be relisted on 07.05.2013.

SINo. 428

CASE No. AR-108	M/s Vijai Electricals Ltd.
Meeting No. 26/81	01/81/50/00081/AM10/DES-II
Dated:26.03.2013	Licence No. & dt. 0910038235 dated 16.09.2009
	R.A. F. No. 09/24/040/00073/AM10

Decision : NC observed that representation of the firm has been received and being forwarded to DHI. The case stands deferred and to be relisted on 07.05.2013.

SINo. 429

CASE No. AR-109	M/s Vijai Electrical Ltd.
Meeting No. 26/81	01/81/50/00462/AM10/DES-II
Dated:26.03.2013	Licence No. & dt. 0910041023 dated 19.02.2010
	R.A. F. No. 09/24/040/00248/AM10

Decision : NC observed that representation of the firm has been received and being forwarded to DHI. The case stands deferred and to be relisted on 07.05.2013.

SI No. 76

CASE NO. C- 13	M/s Sunark Alumunium Industries (P) Ltd.
Meeting No. 26/81	F.No.01/81/162/399/AM'13/DES-II
Dated:26.03.2013	Request for fixation of SION for export product Alumunium Powder / Aluminium Grit

Decision :NC observed that reply of the CAPEXIL is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 07.05.2013.

SI No. 77

CASE NO. C- 21	M/s Recareo India (P) Ltd
Meeting No. 26/81	F.No.01/81/162/199/AM'13/DES-II
Dated:26.03.2013	Request for fixation of wastage norms by 100% EOU unit

Decision :NC observed that comments of MSME has been received in the case. NC decided to defer the case for next NC . The case stands deferred and to be relisted on 07.05.2013.

SI No.78

CASE NO. C- 12	M/s Bharti ShipyardLtd
Meeting No. 26/81	F.No.01/81/162/255/AM'13/DES-II
Dated:26.03.2013	Request for fixation of wastage norms by 100% EOU unit

Decision :NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O.No. 30(221)/2011-ME dated 19.2.2013 asunder:-

1. Process of the mfg export product.
2. Details size and write up about Export Product.
3. Details of scrap, and rejection etc separately.
4. Write up on Plates / Bulb flats.

The case stands deferred and to be relisted on 07.05.2013.

SI No. 79

CASE NO. C- 22	M/s Uniflex Cables Ltd.
Meeting No. 26/81	F.No.01/94/180/373/AM10/PRC/DES-II
Dated:26.03.2013	Clarification regarding change in export product from Jelly Cables to Power Cables In r/o AA No. 0310231177 dtd 16.10.03 and 0310240217 dtd 08.12.2003

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 07.05.2013.

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